

MoU between GOI and Air India Limited

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G. M. SIDDESHWARA): Sir, I lay on the Table, a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Civil Aviation) and Air India Limited, for the year 2014-15.

[Placed in Library. See No. L.T. 517/16/14]

STATEMENT BY MINISTER

Status of implementation of recommendations contained in the Sixteenth Report of Department-related Parliamentary Standing Committee on Defence

THE MINISTER OF FINANCE AND THE MINISTER OF CORPORATE AFFAIRS AND THE MINISTER OF DEFENCE (SHRI ARUN JAITLEY): Sir, I make a statement regarding Status of implementation of recommendations contained in the Sixteenth Report of the Department-related Parliamentary Standing Committee on Defence (15th Lok Sabha) on the subject 'Critical Review of Functioning of Sainik Schools'.

RE. DEMAND FOR DISCUSSION ON REVIEW OF CSAT EXAM

MR. DEPUTY CHAIRMAN Now Zero Hour Submissions. *...(Interruptions)...*

SHRI JESUDASU SEELAM (Andhra Pradesh): Sir, the remarks made should be expunged. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: I cannot do that. *...(Interruptions)...*

श्री नरेश अग्रवाल (उत्तर प्रदेश): माननीय उपभाषित महोदय, *...(व्यवधान)...* हम लोगों ने मुद्दा यह उठाया है। *...(व्यवधान)...* चेयरमैन साहब ने जो टिप्पणी की है *...(व्यवधान)...*

MR. DEPUTY CHAIRMAN: I cannot do that. *...(Interruptions)...*

श्री नरेश अग्रवाल: सर, चेयरमैन साहब ने जो टिप्पणी कर दी, उसको एक्सपंज कर दिया जाए, उसको निकाल दिया जाए। *...(व्यवधान)...* मैं चाहूंगा कि आप हमारी तरफ से यह अनुरोध चेयरमैन साहब से कर दें। *...(व्यवधान)...* श्रीमन् दूसरी बात मुझे यह कहनी है कि हम लोगों ने जो सीसैट का मुद्दा उठाया था, उसमें मूल समस्या सीसैट ही है। श्रीमन् मैं आपको उदाहरण देता हूं, इंग्लिश को जो हिन्दी में ट्रांसलेशन होता है, अब आप शब्द सुन लीजिए, North Pole का उत्तरी खंभा, steel plant का लोहे का पेड़, land reform का अर्थव्यवस्था में सुधार, black hole का काला छेद और tablet computer का गोली कम्प्यूटर, इस प्रकार से है। श्रीमन् आप समझ लीजिए कि

अंग्रेजी का इस तरह से हिन्दी ट्रांसलेशन करके, हिन्दी भाषी लोगों के साथ न्याय करने की बात कर रहे हैं। हम खाली हिन्दी के समर्थक नहीं हैं, हम सभी भाषाओं के समर्थक हैं। जितनी राष्ट्रीय भाषाएं हैं, सभी को इसमें प्राथमिकता दी जानी चाहिए।

SHRI JESUDASU SEELAM: Sir, I have a point of order.

श्री सतीष चंद्र मिश्रा (उत्तर प्रदेश): सभी भारतीय भाषाओं को महत्व मिलना चाहिए।
...(व्यवधान)...

श्री नरेश अग्रवाल: अंग्रेजीपरस्त जो एकजाम है, उसको खत्म करना चाहिए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I have got your point. ...(Interruptions)...

SHRI JESUDASU SEELAM: Sir, I have a point of order. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I have allowed him. ...(Interruptions).. Mr. Seelam, what is your point of order? ...(Interruptions)...

SHRI JESUDASU SEELAM: Kindly speak to the hon. Chairman and see to it that the uncharitable remarks, uncalled for remarks are expunged.

MR. DEPUTY CHAIRMAN: You cannot comment on that. ...(Interruptions)...

SHRI V. HANUMANTHA RAO (Telangana): It is a question of MPs, Sir. ...(Interruptions).. It is not a question which relates to Mr. Seelam only. ...(Interruptions)... It is for all MPs, Sir. ...(Interruptions)...

SHRI JESUDASU SEELAM: It should be expunged, Sir. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I cannot do that. ...(Interruptions)... I have heard your point. ...(Interruptions)... See, I hope the hon. Members are aware that the Chair can take cognizance of what the Member says and the Chair will take cognizance only if the Member is speaking from his or her seat. If any Member is making any noise or says something from some other place, that will not be taken cognizance of and that is of no consequence. ...(Interruptions)... Please let me complete. ...(Interruptions)...

SHRI JESUDASU SEELAM: Sir, there were so many Members. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: This is your problem. ...(Interruptions)... Sit down. ...(Interruptions)... This is your problem. ...(Interruptions)... You should at least know the basic rule that when the Chair is standing and speaking, you should not interrupt. ...(Interruptions)... You should at least know that basic rule. ...(Interruptions)... That is your problem. Therefore, when rules of the House are violated and Members move away from their seats and make noise and shout and if the Chair makes some

remarks, then commenting on the remarks of the hon. Chairman is not acceptable. All such remarks are expunged and I am also nobody to comment on the remarks of the Chairman. So, that chapter is closed. ...*(Interruptions)*...

श्री नरेश अग्रवाल : ऐसा नहीं है ...*(व्यवधान)*... चेयर कुछ नहीं कर सकती है ...*(व्यवधान)*... वह सीमाओं में बंधी हुई है ...*(व्यवधान)*... ऐसा नहीं है कि चेयर कुछ भी करे ...*(व्यवधान)*... जो चाहे कहे ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: You can meet the Chairman in the chamber. ...*(Interruptions)*... Meet the Chairman in the chamber. ...*(Interruptions)*...

SHRI JESUDASU SEELAM: Everybody spoke from his or her seat. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. Seelam, my advice is, please meet the Chairman in the chamber. ...*(Interruptions)*... It is not to be discussed here. ...*(Interruptions)*...

SHRI JESUDASU SEELAM: I am nobody. ...*(Interruptions)*... How can I meet him? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You are not nobody. Don't think like that. ...*(Interruptions)*... Why do you think that you are nobody? ...*(Interruptions)*... Why do you think like that? ...*(Interruptions)*... Sit down. ...*(Interruptions)*... My advice to you is that you please go and meet the Chairman in the chamber. ...*(Interruptions)*...

SHRI JESUDASU SEELAM: There were so many Members. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Listen to my advice. ...*(Interruptions)*... This cannot be discussed here. ...*(Interruptions)*... This cannot be discussed here. ...*(Interruptions)*...

SHRI DEREK O'BRIEN(West Bengal): Sir, what about UPSC? ...*(Interruptions)*...

SHRI SATYAVRAT CHATURVEDI (Madhya Pradesh): Mr. Deputy Chairman, Sir, I will make a short submission. I entirely agree with you. If the hon. Chairman makes a remark, that does not mean any derogatory statement towards the Member. I understand that fully well. But, somehow in the heat of the moment, sometimes, some words slip out. ...*(Interruptions)*... I would request you to kindly convey our feelings to the Chairman. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I will do that. ...*(Interruptions)*...

SHRI SATYAVRAT CHATURVEDI: He would himself magnanimously do whatever is needful. I think that is enough and let us close it here. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I will do that. ...*(Interruptions)*... That is over. ...*(Interruptions)*...

श्री नरेश अग्रवाल: सभापति जी, मुद्दा सीसेट का है, नोबॉडी का नहीं है ...(व्यवधान)... यूपीएससी के एब्जाम का है ...(व्यवधान)... ये लोग उस मुद्दे को भटका रहे हैं ...(व्यवधान)... असली मुद्दा तो वह है ...(व्यवधान)... जिस पर सरकार ...(व्यवधान)... हम उस पर सरकार का जवाब चाहते हैं ...(व्यवधान)... वह अलग इश्यू है ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Chaturvediji has given a solution. ...(Interruptions)...

श्री नरेश अग्रवाल: वह अलग इश्यू है ...(व्यवधान)... हमें उस पर नहीं कहना है ...(व्यवधान)...

श्री उपसभापति: वही इश्यू है ...(व्यवधान)...

श्री नरेश अग्रवाल: हमें उस पर नहीं कहना है ...(व्यवधान)... सीसेट अलग है ...(व्यवधान)... यह तो नोबॉडी वाला है ...(व्यवधान)...

श्री उपसभापति: वह अलग नहीं है ...(व्यवधान)... आप क्या कह रहे हैं? ...(व्यवधान)... मुझे इतनी हिंदी समझ में नहीं आती है ...(व्यवधान)... इसलिए मैं क्या करूँ? ...(व्यवधान)... Please. ...(Interruptions)... Let us close this. ...(Interruptions)... I request hon. Members that in the light of Mr. Chaturvedi's suggestion and also in the light of my request to Mr. Seelam to meet the Chairman in the chamber, please let us close this. ...(Interruptions)... I request you all to close this chapter. ...(Interruptions)... Please. ...(Interruptions)... We will come to the next issue. ...(Interruptions)... What is your point? ...(Interruptions)... It should not be on this issue. ...(Interruptions)... Okay. First Mr. Rajeeve, then, I will call you. It should not be on this issue. ...(Interruptions)...

SHRI JESUDASU SEELAM: Sir, that should be expunged. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: That is over. ...(Interruptions)...

श्री अविनाश राय खन्ना (पंजाब): उपसभापति जी, 11 बजे सारी बात हो चुकी है ...(व्यवधान)... ये लागे बार-बार इसको उठा रहे हैं ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Let me listen to what he says. ...(Interruptions)... I did not listen to that. ...(Interruptions)... Let me listen to that. ...(Interruptions)...

श्री अविनाश राय खन्ना: यह सब क्या है? ...(व्यवधान)... क्या हमें यहां पर आईएस की तैयारी करनी है? ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: You sit down. ...(Interruptions)... I do not know what happened. Let me listen to him. ...(Interruptions)... Sit down. ...(Interruptions)... Do not do that. ...(Interruptions)... Mr. Khanna, sit down. You cannot do like this. ...(Interruptions)... I don't know what happened. ...(Interruptions)... Let me listen to him. ...(Interruptions)... Sit down, please. ...(Interruptions)... Sit down, please. ...(Interruptions)... Don't do like this... (Interruptions)... You can't do like this. ...(Interruptions)... Sit down, please. ...(Interruptions)... Yes, Mr. Rajeeve.

...(Interruptions)... I have called Mr. Rajeeve. ...(Interruptions)... I will call you next.
...(Interruptions)... Nareshji, I will call you. ...(Interruptions)... What is the subject?
...(Interruptions)... No; no. I have called him. ...(Interruptions)... Sit down, please.
...(Interruptions)... Sit down, please. ...(Interruptions)... I will call you. ...(Interruptions)...

श्री अविनाश राय खन्ना: सर, क्वेश्चन ऑवर भी नहीं चल रहा है और जीरो ऑवर भी नहीं चल रहा है। ...(व्यवधान)...

SHRI P. RAJEEVE (Kerala): Sir, in fact, yesterday's statement of the hon. Minister has opened a Pandora's Box. ...(Interruptions)... Let me complete, Sir. ...(Interruptions)... In the Preliminary Examination, one question paper is of English Comprehension Skills, where one has to answer the objective type questions. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Why are you repeating it? ...(Interruptions)... You have already raised it in the morning. ...(Interruptions)...

SHRI P. RAJEEVE: In this question paper, for an English phrase, the Hindi translation is available. ...(Interruptions)... Nowhere in the world, for a language... (Interruptions)... Let me complete, Sir. ...(Interruptions)... Translation in another language is not available anywhere in the world. ...(Interruptions)... If it is available in Hindi, it should be available in all other regional languages also. ...(Interruptions)... But, instead of dealing with this, the Government has taken a decision that no marks will be given to a question where no Hindi translation is available. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Okay. That is clear. ...(Interruptions)...

SHRI P. RAJEEVE: Let me complete. My second point is this. ...(Interruptions)... Government has given chances to the candidates who appeared in 2011. Then, what about 2012 and 2013? ...(Interruptions)... What would be the age-limit? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Okay; okay. Now, you take your seat. ...(Interruptions)... I will allow you. ...(Interruptions)... But, I will have to do one thing. ...(Interruptions)...

SHRI P. RAJEEVE: The Government should re-consider this. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Sit down please. ...(Interruptions)... I would like to clarify one point. As far as my understanding goes, this issue was raised during the Zero Hour. Some hon. Members had raised this matter. And, I think, hon. Chairman has given a ruling that there can be a discussion on this, but the only thing is that you have to give a proper notice. ...(Interruptions)...

SHRI DEREK O'BRIEN: Yes, Sir. We have given a notice. ...(Interruptions)... We have given a notice. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Let me complete, please. *...(Interruptions)...* Let me complete. *...(Interruptions)...* While the discussion was going on in the morning, during the Zero Hour, I was watching the TV. I heard the hon. Chairman asking the hon. Members to give notice. So, if you have given notices *...(Interruptions)...* Just a minute. *...(Interruptions)...* The Chairman will consider that notice. After that, we can fix time for that. We can have a discussion. There is no point in disrupting the House now. We will have a discussion. *...(Interruptions)...*

SHRI D. RAJA (Tamil Nadu): Sir, I have a point of order. *...(Interruptions)...* The examination has been scheduled to be held on 24th August. *...(Interruptions)...* Where is the time for the Government to respond? *...(Interruptions)...* What the Government had said yesterday is not acceptable to us. *...(Interruptions)...* Whatever Government does, it should be *...(Interruptions)...* Is the Government in favour of any particular group or any particular language? *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: You can make your point when the discussion takes place. *...(Interruptions)...*

SHRI D. RAJA: Sir, all Indian languages must be given equal treatment. *...(Interruptions)...* Whatever Government does today, it will have far-reaching implications. *...(Interruptions)...* That is why we are raising this issue. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Why are you saying the same thing again and again? *...(Interruptions)...*

श्री शरद यादव (बिहार): सर, आपने जो फैसला दिया है, बहस के बगैर इस बात का समाधान नहीं हो सकता। इस विषय पर डिस्कशन होनी चाहिए, ताकि इस पर सब लोग बोल सकें। देरेंक ओब्राईन जी का जो नोटिस है, उस पर आपने कह दिया है *...(व्यवधान)...* कि चेयरमैन साहब उसके ऊपर फैसला करेंगे। मैं सब लोगों से यह निवेदन करना चाहता हूँ कि हम लोग इस विषय पर डिबेट के लिए बात कर लें, ताकि इसके लिए समय मिल जाए, तो हम लोग अपनी बात रख सकें।

MR. DEPUTY CHAIRMAN: That is what the hon. Chairman had said in the morning. *...(Interruptions)...* Yes. We will discuss it. *...(Interruptions)...* We will decide it. *...(Interruptions)...*

SHRI DEREK O'BRIEN: Sir, the bigger point here is that the Government has given a knee-jerk reaction to students. We have nothing against the agitating students. The Government has given a reaction and that reaction has a counter-reaction. Because of the Statement that was given yesterday, there are nine parties which feel that this cannot wait. Because of the reaction yesterday *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: We will discuss it.

SHRI DEREK O' BRIEN: That is why we have given the notice.

MR. DEPUTY CHAIRMAN: Okay. We will discuss it. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, we are okay. Ask them for giving an assurance now. ...*(Interruptions)*.. Ask them for giving an assurance now. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no. ...*(Interruptions)*... That I can't ...*(Interruptions)*... The Government has not objected for a discussion. Why do you say that? ...*(Interruptions)*...

SHRI DEREK O'BRIEN: They have made a Statement. ...*(Interruptions)*... On that Statement is the pain ...*(Interruptions)*...

SHRIMATI KANIMOZHI (Tamil Nadu): Sir, there was a problem. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You have given the notice. Chairman will consider it. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: We want a discussion on this. ...*(Interruptions)*... This cannot wait. ...*(Interruptions)*...

प्रो. राम गोपाल यादव (उत्तर प्रदेश): सर, परीक्षा 24 तारीख से है और हाउस 14 तारीख को ही खत्म हो जाएगा। ...*(व्यवधान)*... ऐसे में डिस्कशन कब होगा? ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: We will decide about it tomorrow. इस पर कल डिसीजन लेंगे। ...*(व्यवधान)*...

श्री सतीश चंद्र मिश्रा : सर, एग्जामिनेशन 24 तारीख को है, कम से कम आप उसको तो रोक दें। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Misraji, I have already said that notice will be considered. ...*(Interruptions)*... I have already said that notice will be considered. ...*(Interruptions)*... Misraji, what more do you want? ...*(Interruptions)*...

SHRI SATISH CHANDRA MISRA: Sir, it should be discussed at the earliest. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: We can do it now. ...*(Interruptions)*...

SHRI SATISH CHANDRA MISRA: The decision should come at the earliest. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: We will take it up with the Chairman. ...*(Interruptions)*... Yes, Mr. Tiwari, it is the same thing. ...*(Interruptions)*... Is there anything new ?

श्री प्रमोद तिवारी (उत्तर प्रदेश): डिप्टी चेयरमैन या, मैं सिर्फ इतना ही कहना चाहता हूं कि सरकार के साथ, जान-बूझकर इस मुद्दे को हिन्दी बनाम अंग्रेजी कर दिया है। यह सवाल हिन्दी

का नहीं है, यह सवाल सारी भारतीय भाषाओं का है। यह सवाल उन लाखों नौजवानों का है, जो संघर्ष कर रहे हैं। मेरा इलजाम है कि सरकार जान-बूझकर बंटवारे के लिए ऐसा कर रही है।
...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Okay. ...(Interruptions)... Now, Zero Hour submissions.
...(Interruptions)...

श्री प्रमोद तिवारी: सर, मेरा यही सुझाव है कि इस मुद्दे पर एक सर्वदलीय समिति बने, ज्वाइंट पार्लियामेंटरी कमेटी बने, जो इस मुद्दे पर बात करे ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Now, Zero Hour submissions. ...(Interruptions)...

श्री प्रमोद तिवारी: और बात करके इस मुद्दे पर समाधान दे। ...(व्यवधान)... यह भारतीय भाषाओं का सवाल है, हिन्दी का नहीं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Zero Hour submissions. ...(Interruptions)... I will have to adjourn again. That is the only way. ...(Interruptions)...

श्री नरेश अग्रवाल: सर, 24 तारीख को एग्जाम है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please go back to your seats. ...(Interruptions)... If you speak from the passage, it will be unnoticed. It will not be considered. ...(Interruptions)... What is the point in speaking from the passage? ...(Interruptions)... Go to your seats. ...(Interruptions)... What you need is a discussion. We can have it. Then, what more do you want? ...(Interruptions)...

SHRIMATI KANIMOZHI: Sir, we have been raising this issue for so many days. You are addressing only one part of the problem. You are not addressing the whole thing. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: That is why I said there should be a discussion.

SHRIMATI KANIMOZHI: When will there be a discussion? We want an assurance.
...(Interruptions)...

MR. DEPUTY CHAIRMAN: No. I cannot. ...(Interruptions)...

SHRIMATI KANIMOZHI: Sir, we have been raising this issue for so many days. You are addressing just half of it. As regards the other half, nobody is even prepared to respond to that.

MR. DEPUTY CHAIRMAN: Who is to respond ?

SHRIMATI KANIMOZHI: The Government has to respond, Sir.

MR. DEPUTY CHAIRMAN: No, no. It is the Chair who said that there will be a discussion. ...(Interruptions)...

SHRIMATI KANIMOZHI: The Government has to respond, Sir.

MR. DEPUTY CHAIRMAN: No need. *...(Interruptions)...* No need. *...(Interruptions)...* The Chair said that there will be a discussion. *...(Interruptions)...* Sit down. *...(Interruptions)...* I will take up with the Government. *...(Interruptions)...*

SHRIMATI KANIMOZHI: Sir, when will there be the discussion? *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: They have not objected. *...(Interruptions)...* The Government has not objected. Then, why do you say this? *...(Interruptions)...* Okay. Now, Zero Hour submissions. *...(Interruptions)...* I will have to adjourn the House. *...(Interruptions)...* See, there are 10 Zero Hour submissions. If you proceed like this, I will have to adjourn the House. I am helpless...*(Interruptions)...*

श्री नरेश अग्रवाल: यह जीरो ऑवर ही है। *...(व्यवधान)...* हमारा नोटिस जीरो ऑवर के लिए ही है। *...(व्यवधान)...*

श्री उपसभापति: तो आप उस समय बोलिएगा, अभी बैठिए। *...(व्यवधान)...* आप उस समय बोलिएगा, अभी बैठिए। *...(व्यवधान)...*

श्री नरेश अग्रवाल: माननीय उपसभापति जी, हम लोगों ने जो मुद्दा उठाया है, एस मुद्दे को सरकार टाल रही है। आदरणीय प्रधान मंत्री जी भी लौट आए हैं। बहुत अच्छा होता अगर स्वयं प्रधान मंत्री जी यहां आते और बोलते। *...(व्यवधान)...*

श्री उपसभापति: हम इस पर डिस्कशन करेंगे। *...(व्यवधान)...*

श्री नरेश अग्रवाल: अगर मंत्री हो कर भी ये निर्णय नहीं ले पा रहे हैं, तो प्रधान मंत्री जी को बुलवा लीजिए। *...(व्यवधान)...* प्रधान मंत्री जी यहां आकर जवाब दें, ताकि सादा और सीधा जवाब हो जाए। *...(व्यवधान)...*

SHRI BHUPINDER SINGH (Odisha): One point, Sir. सर, मिनिस्टर ने यूपीएससी के ऊपर जो स्टेटमेंट दिया है। *...(व्यवधान)...* इन्होंने जो कहा था, उसके ऊपर अमल नहीं किया है। *...(व्यवधान)...* इस तरह उनकी भावनाओं पर नमक छिड़का गया है, मलहम नहीं लगाया गया। *...(व्यवधान)...* मैं आपसे निवेदन करता हूँ कि आप हाउस को एडजॉर्न कीजिए और इसके ऊपर *...(व्यवधान)...*

MR. DEPUTY CHAIRMAN: Okay; now take your seat. *...(Interruptions)...* I would request all of you to go to your seats. *...(Interruptions)...* Let us take the Zero Hour. *...(Interruptions)...* it is my humble request. *...(Interruptions)...* It is my humble request. Please go to your seats. *...(Interruptions)...*

SHRI DEREK O'BRIEN: Sir, the Parliamentary Affairs Minister is here. Ask him to give an assurance. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Mr. Derek O'Brien, you know you are a seasoned

parliamentarian, a very efficient, articulate parliamentarian. ...*(Interruptions)*... Please listen. When you raised this issue in the morning, the hon. Chairman said, 'Give notice.' I heard it. Now also, I said, 'Give notice, there can be a discussion.' And, nobody from the Government has objected to it. Then, why do you unnecessarily ask the Government to react to that? In the Business Advisory Committee or in the morning meeting, we will discuss and decide it. Therefore, I request the hon. Members that if you are genuinely concerned about this subject, let us have a discussion. Tomorrow you should not allege that I said that you are not genuine. Don't say that. I am only saying that if you are genuinely concerned – I know you are genuinely concerned; I am also equally concerned – and since we are all genuinely concerned, let us have a discussion; and for that, either the Business Advisory Committee or our informal morning meeting would take a decision, and we will see at that time what the Government has to say. So, wait for that. ...*(Interruptions)*... My humble request is, now please allow the House to proceed. ...*(Interruptions)*... Derekji. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Please allow me to respond. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I heard you, Mr. Rajeeve. ...*(Interruptions)*... Mr. Rajeeve, I heard you. ...*(Interruptions)*...

SHRI P. RAJEEVE: We are ready for that. ...*(Interruptions)*... Hold the decision. Up to that time, at least, hold the decision of the Government. ...*(Interruptions)*... Hold the decision or defer it. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: We can have a discussion as early as possible. ...*(Interruptions)*...

SHRI P. RAJEEVE: That is okay. But defer the decision. ...*(Interruptions)*... Sir, defer the decision or hold it. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, please. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, let me respond to your request. Your request is a most reasonable request, Sir. Let me state the facts of the case.

MR. DEPUTY CHAIRMAN: No, you say that during the discussion. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Firstly, Sir, let me place on record that we have given three notices, including our notice for a Short Duration Discussion. ...*(Interruptions)*... We have given the notice for suspension of Question Hour -- that is over -- which nine parties gave. That is over. Now, starting at 12 o'clock, Sir, the issue is so serious. There is a statement made yesterday. All this reaction is because of a statement made

yesterday. If the Government stands up now and gives us the assurance that there will be a Short Duration Discussion at 2 o'clock or tomorrow, we will sit down.

MR. DEPUTY CHAIRMAN: Why do you want the Government to say that ?
...(Interruptions)...

SHRI DEREK O'BRIEN: We want an assurance because you are saying 'as soon as possible'. That's all. ...(Interruptions)...

SHRIMATI KANIMOZHI: Sir, to so many issues, the Government responds.
...(Interruptions)...

SHRI DEREK O'BRIEN: 'As soon as possible' is not the case because on 24th there is the exam. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: In the BAC, the Government is also there.
...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, they have compounded the problem. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: In the morning meeting also, the Government is there. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, the announcement has compounded the problem.
...(Interruptions)... And, I think, the Government has also right to say that whether they are to be blamed or those are to be blamed. That is not an issue as to who is to be blamed. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Okay. You have made your point. ...(Interruptions)..
You made your point. Now, you sit down. ...(Interruptions)...

SHRI DEREK O'BRIEN: No, Sir. The Parliamentary Affairs Minister is here.
...(Interruptions)...

MR. DEPUTY CHAIRMAN: I will adjourn the House. ...(Interruptions)...

SHRI DEREK O'BRIEN: No, Sir. The Parliamentary Affairs Minister is here.
...(Interruptions)...

MR. DEPUTY CHAIRMAN: You have made your point. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, ask the Parliamentary Affairs Minister ...

MR. DEPUTY CHAIRMAN: No, I don't want to ask. ...(Interruptions)...

SHRI DEREK O'BRIEN: So, when is the discussion ?

MR. DEPUTY CHAIRMAN: Discussion is not decided like this. You know.

...(Interruptions)... Discussion is not decided like this in the House. ...(Interruptions)... We will decide. There is a procedure. ...(Interruptions)...

SHRI DEREK O'BRIEN: What is the status of my motion? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: First of all, the Chairman has to admit the motion. Let it happen. Sit down. ...(Interruptions)... You know that there is a procedure. ...(Interruptions)... See, there is only a notice. ...(Interruptions)... There is only a notice. The Chairman has to admit the notice. So, wait for that. I cannot take the role of the Chairman. Sit down. Sit down. ...(Interruptions)... No, Mr. Derek O'Brien. ...(Interruptions)...

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I appreciate that whereas the Government is trying to...(Interruptions)...

श्री उपसभापति: यह किस रूल के अंतर्गत है? ...(व्यवधान)...

SHRI TAPAN KUMAR SEN: Sir, the whole problem has grown out of the situation created by the tearing hurry with which the Government has made a statement. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: What is the point of order? ...(Interruptions)...

SHRI TAPAN KUMAR SEN: So, while the discussion takes place, let the hon. Minister tell...(Interruptions)...

MR. DEPUTY CHAIRMAN: Under what rule is your point of order? ...(Interruptions)...

SHRI TAPAN KUMAR SEN: Sir, it is on this issue. ...(Interruptions)... Sir, what was the tearing hurry for the Government to make a statement? Let them keep that in abeyance and let the discussion be scheduled for tomorrow. ...(Interruptions)... That is my request.

MR. DEPUTY CHAIRMAN: Okay. Once again, my submission...(Interruptions)...

SHRI TAPAN KUMAR SEN: Sir, I have to make a Zero Hour submission. So, I am more interested in that. At least, the Government should ...(Interruptions)... The Minister is here. Let them facilitate that and let us schedule the discussion for tomorrow. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Now, please. ...(Interruptions)... Once again, my submission is, as Mr. Derek and other Members have said, there is a notice for discussion. Maybe there are more than one notices. First of all, there is a procedure for discussion.

SHRI Y.S. CHOWDARY (Andhra Pradesh) : Sir, nobody is following the procedure. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: First, the Chairman has to admit...*(Interruptions)*... Now, listen, Mr. Derek. First, the Chairman has to admit the notice. That is for the Chairman to do. Then, we have to fix the time. Before that, I cannot announce the time now, nor can the Government say it now. Therefore, let us wait. We can sort it out. ...*(Interruptions)*... I have told you, there can be a discussion. I stand by that. I request every one of you to kindly cooperate. There are important Zero Hour...*(Interruptions)*...

SHRI D. RAJA: Sir, I have one small question. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I allowed you. Not more. ...*(Interruptions)*...
Dr. Keshava Rao. ...*(Interruptions)*...

SHRI D. RAJA: Sir, I have one small question. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I allowed you. Please sit down. ...*(Interruptions)*... No, no. You want to always stand up, again and again. ...*(Interruptions)*... I am not allowing you, Mr. Raja. I am not allowing you. ...*(Interruptions)*...

SHRIMATI KANIMOZHI: Sir, there is one point ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You too had your piece. Sit down. ...*(Interruptions)*...

SHRIMATI KANIMOZHI: Sir, I have a point...*(Interruptions)*... This is not the first time...*(Interruptions)*...

SHRI D. RAJA: Sir, the Examination is on the 24th of August. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I know that. ...*(Interruptions)*... We will do that. ...*(Interruptions)*...

SHRI D. RAJA: And the Government has issued a statement. What happens to that statement? ...*(Interruptions)*... Is that to be kept in abeyance? ...*(Interruptions)*... Has it been put on hold? Let the Government clarify its stand. That is what I am asking. ...*(Interruptions)*...

SHRIMATI KANIMOZHI: Sir, just one sentence. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Today it is only the 5th of August. There is enough time for the 24th. ...*(Interruptions)*... There is a lot of time for the 24th. Today is only the 5th of August. Please sit down. ...*(Interruptions)*...

SHRI D. RAJA: That is exactly the...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: What is it, Dr. Keshava Rao ? ...*(Interruptions)*...

DR. K. KESHAVA RAO (Andhra Pradesh): Sir, we are confusing the issue. What we had asked two days ago was entirely different from what you are now saying. We have asked for the passage on English Comprehension to be removed, and the Nigvekar Committee Report had recommended that the entire CSAT should be removed. This is what it had said. Now, the Minister, on your advice – not on demand – made the statement. But what did he do? He did not make any statement; he made a policy announcement.

MR. DEPUTY CHAIRMAN: No, no. It's okay.

DR. K. KESHAVA RAO: He said, a particular passage of the entire paper will be removed. ...*(Interruptions)*... That is the policy. So, what we are saying is, we are not merely discussing the statement. We are discussing a new policy, and now the Government...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Okay. Now, Zero Hour. ...*(Interruptions)*... Shri Tapan Kumar Sen. ...*(Interruptions)*... Shri Tapan Kumar Sen ...*(Interruptions)*...

SHRI Y.S. CHOWDARY: Sir, if you are giving a privilege to Members ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no. Shri Tapan Kumar Sen. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no. I allowed you. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, just one sentence. ...*(Interruptions)*... In the hope, and from what you have said, that this discussion is on a very serious matter and it will be taken up tomorrow, we will let the Zero Hour proceed. But, we are united in this, Sir, that this cannot wait for another...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Okay. As early as possible. Shri Tapan Kumar Sen. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, as early as possible...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: That is over. I can say from the Chair. You know that. ...*(Interruptions)*... Shri Tapan Kumar Sen.

श्री नरेश अग्रवाल: उपसभापति महोदय, आप इस डिस्कशन को कल के लिए assure कर दीजिए, हम लोग ज़ीरो ऑवर चलने दे रहे हैं। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: We can discuss it. ...*(Interruptions)*...

श्री नरेश अग्रवाल: उपसभापति महोदय, कल मैंने आपको नियम 9 के बारे में बताया था। ...**(व्यवधान)**... मैंने कल रूल 9 के बारे में कहा था कि जब चेयर असहाय होती है ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: We can discuss your suggestion. ...*(Interruptions)*... Now, I have started Zero Hour. Shri Tapan Kumar Sen. ...*(Interruptions)*... Only what Mr. Tapan Kumar Sen says will go on record. ...*(Interruptions)*... Only what Mr. Tapan Kumar Sen says will go on record. Nothing else will go on record. ...*(Interruptions)*... Shri Tapan Kumar Sen. ...*(Interruptions)*... Nothing else will go on record. ...*(Interruptions)*... Mr. Tapan Kumar Sen, you may speak.

MATTERS RAISED WITH PERMISSION

Problems being faced by mid-day meal workers

SHRI TAPAN KUMAR SEN (West Bengal): Mr. Deputy Chairman, Sir, I rise to draw the attention of the entire House to the fact that today more than 10,000 mid-day meal workers, all of them women workers, from all over the country, are holding a demonstration, pressing for the Government to respond to some burning issues concerning them. Around 24 lakh mid-day meal workers are executing the Central Government's flagship scheme for feeding about 12 crore children throughout the country under the schooling system. They are playing an important role in promoting the primary and secondary education system in our country. But they are doing this job in lieu of a pittance. They hail from the poorest and downtrodden section of the society, but getting only thousand rupees, that too for ten months out of twelve months in a year. Sir, at the same time, a move was there to hand over the scheme to corporates and NGOs like Vendanta, Reliance, Iskcon, and Naandi Foundation. This also militates against the basic concept of the scheme with which it was introduced that 'immediately cooked hot food will be supplied to the students'. Sir, I urge upon the Government to refrain from such move and wherever that has been taken that must be retracted. Secondly, the 45th Indian Labour Conference -- it was a tripartite conference involving State Governments, Central Government, Trade Unions and Employers' Organisations -- was inaugurated by the then Prime Minister in May 2013. In the Conference, there was a consensus decision across the political forces, because all State Governments and Central Government were there, to recognize mid-day meal workers, and along with them all other similar Central Government scheme workers, as workers so that they can get, at least, the minimum wage and social security benefits. Today, after working for 30-35 years, they go home just empty handed. They are the poorest section of the working people in our country. So, I insist the Government -- the hon. Minister was just here; I am sorry, at the crucial moment, she has gone out -- to consider, at least, the consensus recommendation. I repeat again, consider, at least, the consensus recommendation of the Central Government, State Governments, respective Ministries, all trade union organizations and all employers' organizations.